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(PART-I, SECTION-I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No.31/2002-2007

NEW DELHI: 19th August, 2002

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Subject : Export and Import Policy April 2002 – March 2007 – Policy relating to import of CKD/SKD kits/components by Joint Venture Car Manufacturer companies under MOU to be signed with the Government of India.

In exercise of powers conferred under Paragraph 2.4 of the Export and Import Policy 2002-2007, as notified in the Gazette of India extraordinary, Part-II Section 3, Sub-section (ii) vide S.O. No. 349(E) dated 31.3.2002, the Director General of Foreign Trade hereby makes the following changes on the above subject.

2. In Paragraph 2 of Public Notice No. 36 (RE-2000)/1997-2002 dated 4th September 2001, the condition “However, export obligation incurred by the MOU signatories in respect of imports made upto 31/3/2001 shall be fulfilled by them within the stipulated period unless extended by the Government for good & sufficient reasons” also stands withdrawn.

This issues in the public interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned.
By order etc.

(M.C. JAUHARI)
JOINT DIRECTOR GENERAL OF FOREIGN TRADE

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